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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 23.11.2026*

\# **CNR No. DLHC010556852026**

\+ **BAIL APPLN. 4991/2026**

RAKESH YADAV .....Petitioner

Through: Ms. Sandhya, Advocate.

versus

STATE NCT OF DELHI .....Respondent

Through: Ms. Manjeet Arya, APP for State with Inspector Sushil Sawariya.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks interim bail for a period of 10 days in case FIR No.79/2016 of PS Badarpur for offence under Section 302/396/120B IPC.

2. Broadly speaking, the allegation against the accused/applicant is that in the course of robbery, he shot dead one person and in the same offence,

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another person was shot dead by another accused. The interim bail sought by the accused/applicant is on the ground of marriage of his brother.

3. Learned counsel for accused/applicant submits that there are certain rituals to be performed by the accused/applicant for marriage of his brother, so interim bail for 10 days may be granted. But learned counsel expresses ignorance about any such ritual.

4. Learned APP for State assisted by IO/Inspector Sushil Sawariya strongly opposes the interim bail application on the ground that regular bail application filed by the accused/applicant till Supreme Court was withdrawn. Besides, it is also submitted that the accused/applicant is a previous convict in four cases for offences under Section 302 IPC, Section 307 IPC, Section 394/397 IPC and Section 42 of Prisons Act. Further, it is submitted that presently two trials are pending against the accused/applicant, so if granted bail, he shall interfere in the trials.

5. Considering the above circumstances, especially that till Supreme Court, the accused/applicant could not get bail, on account of extent of his involvement in so many cases of serious nature and also inability of learned counsel for accused/applicant to disclose the specific rituals required to be performed by the accused/applicant in marriage of his brother, I do not find it a fit case to grant interim bail. Therefore, the interim bail application is

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dismissed.

6. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 23, 2026/*dr*

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